IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH, HYDERABAD

CA No.207 of 2017 In CP No.55/2008 U/R 11 & 32 of NCLT Rules, 2016

In the matter of:

BEML LTD Having its registered office at 23/1, 4th Main S.R.Nagar, Bangalore -5600027

... Applicant/Petitioner



Versus

- BEML MIDWEST LIMITED
 Having registered office at
 "Srinivas Nilayam" 8-2-684/3-55,
 Banjara Green Colony, Road No.12,
 Banjara Hills, Hyderabad-500034
- 2. M/s.MIDWEST GRANITE PRIVATE LTD
 Having registered office at
 6-3-802, 2nd Floor, Zainab Commercial Complex,
 Ameerpet, Hyderabad-500016
 and Also at H-08-2-684/3/25&26,
 Road No.12, Banjara Hills,
 Hyderabad-500034
- 3. Mr.K.Raghava Reddy
 S/o.K.Ramchandra Reddy,
 aged 55 years, Residing at Flat No.2 & 3,
 La Creative Heights, Road No.12,
 Banjara Hills, Hyderabad-500034
- 4. Mr.M.Ajababu S/o. Sri M.Koti Reddy, Aged 62 years, Residing at Flat No.304, Madhuranagar Colony, Sai Surabhi Awas, Hyderabad-500038
- 5. Mr.C.Anki Reddy
 Aged 46 years, R/o. Fat No.406,
 Sai Spurthy Enclave, Venkatagiri,
 Yosufguda, Hyderabad-500045

- 6. P.T.Sumber Mitra Jaya
 A Company incorporated under the laws of Republic of Indonesia and having its registered office at Graha Irama, 14th Floor, JI.H.R.Rasuna Said, Block X-I, Kuningan, Jakarta 12950, Indonesia
- 7. M/s Reliance Granite Pvt Ltd Having registered office at H-08-2-684/3/25&26, Road No.12, Banjara Hills, Hyderabad-500034
- 8. M/s.General Nice Mineral Resources (India) Ltd.
 Chettinad Chambers, 3rd Floor,
 Dr Radhakrishna Salai
 5th Street, Mylapore
 Chennai 600004

.... Respondents

Date of order: 19.12.2017

CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

Parties / Counsels Present

For the Applicant:

Mr.S.Sriranga, Advocate

For the Respondent No.2:

Mr. Inti Venkateswarlu,

Advocate

Per:Rajeswara Rao Vittanala, Member (Judicial)

ORDER

1. The present Company Application bearing CA No.207 of 2017 in CP No.55/2008 is filed by BEML Ltd under Rules 11 & 32 of NCLT Rules, 2016, by interalia seeking to direct investigating officers to complete



investigation officers to complete the investigation and to submit a report in a time bound manner etc.

- 2. Heard Mr S. Sriranga the learned counsel for the Applicant/Petitioner, Mr. S. Chandrasekaran, Joint Director O/o. RD (SER), MCA and Mr. Inti Venkateswarlu, learned counsel for the Respondent No.2.
- 3. The RD has filed an affidavit dated 12.12.2017 by interalia seeking to extend time to submit report. Mr. S. Chandrasekaran, Joint Director O/o. RD (SER), MCA submitted that he will take appropriate steps to complete the investigation as early as possible.
- 4. In view of the above facts and circumstances of the case, CA No. 207 of 2017 in CP No. 55 of 2008 is disposed of by granting 3 weeks' time from today to complete the investigation in question.
- 5. Post the case on 23.01.2018.

RAVIKUMAR DURAISAMY MEMBER (TECHNICAL) Sd/-

RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)

Dy. Regr./Asst. Regr/Court Officer/ National Company Law Tribunal, Hyderabad Bench प्रमणित प्रति CERTIFIED TRUE COPY

केस संख्या CASE NUMBERCAND 2074 2017 IN CPNO 55/2008 .

प्रति तैयार किया गया तारीख

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